

**Central Administrative Tribunal
Principal Bench**

OA No. 3260/2018

New Delhi this the 15th day of May, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)

Sh. Manjeet Kaur,
W/o late Sh. Bhupinder Singh,
R/o WZ 15/2 Navyug Block,
Vishnu Garden,
Near Koyala Depot,
New Dehi-110018 - Applicant

(By Advocate: Ms. Priyanka Kapoor)

VERSUS

Delhi Transport Corporation,
Government of NCT of Delhi,
IP Estate, New Delhi-110 002
Through its Chairman - Respondent

(By Advocate: Mr. Manish Garg)

ORDER (Oral)

The present OA has been filed by the applicant, seeking the following reliefs:-

- “a. Direct the Respondent Corporation to pay all employment dues/benefits to which the Husband of the Applicant being an employee was eligible for including family pension, gratuity, provident fund etc. till the date of his retirement.
- b. Direct the Respondent Corporation to grant employment to the Son of the Applicant at an appropriate post in the Respondent Corporation.
- c. Direct the Respondent to issue the medical health card to the applicant so that she may

be able to avail the facilities under Central Government Health Scheme (CGHS).

- d. Grant compensation to the Applicant for the constant harassment and the mental agony caused by the Respondent Corporation.”
2. Both the parties are present today and assist the Court.
3. Counsel for the respondents provides us a copy of the order passed on 08.05.2019 which reads as under:-

“Shri Bhupinder Singh, Ex.Asstt. Fitter, B.No.8017, P.T. No. 35011, now deceased, was removed from the services of the Corporation vide letter No. CWS-I/AI(T)/DC-47/2011/584 dated 31.3.11, by the Sr. Manager – Incharge, CWS-I. The letter issued by Sr. Manager, CWS-I is hereby quashed with immediate effect.”
4. It is clear from the above order that previous order of removal from service of Corporation has been quashed by the respondents themselves with immediate effect. Hence in view of the same, the main issue in this OA stands resolved by the action of the respondents.
5. Counsel for the applicant fairly submits that the respondents need to take a consequential action after the issue of this order so as to ensure settlement of all dues payable to the applicant at the earliest.
6. In view of the above, the applicant is directed to make a representation regarding whatever dues she considers payable to her and complete all the formalities, including filling up of necessary forms and submit them

to the Depot Manager/respondent concerned within 15 days positively of passing of this order. Thereafter, the respondents are directed to settle all the dues payable to the applicant of this OA within 60 days of completion of all the necessary formalities by her.

6. With the above directions, the OA stands disposed of. No order as to costs.

**(Nita Chowdhury)
Member (A)**

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